

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**APPEAL NO. 163 OF 2015**  
**AND**  
**IA NOS. 261 & 262 OF 2015**

**Dated: 5<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**West Central Railway** ..... Appellant (s)  
**Versus**  
**Madhya Pradesh Electricity Regulatory Commission & Ors.**  
..... Respondent (s)

Counsel for the Appellant(s) : Ms. Geetanjali Mohan

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Paramhans for R.1

Mr. G. Umapathy for R.5

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on **15.01.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**